

**The Guidelines for booking of “Swami  
Vivekananda Maidan” (Astabal  
Ground) under Tripura sports Council.**





TRIPURA



GAZETTE

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**PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.**

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**GOVERNMENT OF TRIPURA  
DEPARTMENT OF EDUCATION(YA&S)  
AGARTALA**

**Dated, Agartala, 1st March, 2014**

**Notification**

**Subject : Guidelines for booking of "Swami Vivekananda Maidan"  
(Astabal ground) under Tripura Sports Council.**

The Governor of Tripura is pleased to make the following guideline in respect of allotment of "Swami Vivekananda Maidan" (Astabal Ground) near Lake Chowmohani market, Agartala under the custody of Tripura Sports Council, Agartala.

**1. SHORT TITLE AND COMMENCEMENT:-**

- (i) These may be called " The Guidelines for booking of "Swami Vivekananda Maidan" (Astabal ground) under Tripura Sports Council"
- (ii) This will come into force from the date of Notification.

**2. DEFINITIONS : - Unless the context otherwise requires:-**

- (a) "Application" means and includes any requisition furnished by a Requisitioning Agency, in prescribed form;
  - (b) "Secretary, TSC" means Secretary, of Tripura Sports Council, an advisory as an Organising Body for Sports & games under the Department of Youth Affairs & Sports, Government of Tripura referred here-in as the "Booking Authority";
  - (c) "Department" means the Department of Youth Affairs & Sports, Government of Tripura;
  - (d) "DYAS" means the Director of Youth Affairs & Sports, Government of Tripura;
  - (e) "Requisitioning Agency" means and includes Government Department/ non Government Organisation/ Agency/ Association/ Different Sports Associations/ Cultural Associations/ Political parties submitting application for booking of Swami Vivakananda Maidan, Agartala;
  - (f) "State Government" means the Government of Tripura;
  - (g) User agency means the Government Department / non Government Organisation / Agencies / Association as mentioned in
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para (e) above/Political Parties allowed to use the Maidan on payment of prescribed rates.

3. **Procedure for application**

The requisitioning Agency shall submit application in prescribed Form-(Form-1) attached with this Notification along with the caution money to the booking authority at least 20(twenty) days before the programme and rent shall be paid within 3(three) days of getting allotment.

4. **Condition for allotment**

(i) Organisation of any event by any State/Central Government shall be dealt on first priority.

(ii) All other applications received shall be dealt on "first come first serve basis" giving priority to sports event.

(iii) This Maidan shall be provided for use from 08.00 a.m to 8.30 pm.

(iv) All function / performances shall be closed by 08:30 PM and the Maidan shall be vacated by 09:00 PM positively.

3 Arrangement for public address system, projector stand , diesel generator etc. shall be made by the applicant and the Tripura Sports Council will have no liability on this account.

(vi) The applicant shall take care for ensuring that there is no performance contrary to healthy, social culture and public decency and decoram.

3 Rent shall be deposited within 3 (three) days of getting allotment.

5. **Rent for Swami Vivekananda Maidan**

Rent for Swami Vivakananda Maidan as mentioned in Clause No. 5 of the draft Notification of Guidelines for booking of " Swami Vivakananda Maidan" (Astabal Ground) under Tripura Sports Council will be as follows:

Sl.No	Programme	Duration	Time	Rent per day	Caution money	Remark
1.	Sports activities including Grand Stand	1(one) day	8 am to 8:00pm	Rs. 500/-	Rs. 2000/-	
2.	Meeting of Political Parties including Mukta Mancha (excluding Grand Stand)	-Do-	-Do-	8,000/-	-Do-	Charge of Mukta Mancha Rs. Rs. 5000/- + Rs. 3,000/- as Ground Charge.
3.	Programme of different Government Departments	-Do-	-Do-	Rs.8,000/-	-Do-	

Rent of the ground including Mukta Mancha for any other programmes, if permitted other than the above noted items will be fixed by the TSC while allotting the ground.

Advance payment of user Charges of Swami Vivekananda Maidan and caution money are mandatory for all user agencies including Government Department.

**6. Responsibility of User Agency**

(i) The responsibility of maintaining law & order and necessary police arrangement shall lie with concerned User Agency.

(ii) Affixing any paper or poster is strictly prohibited inside and outside the Mukta Mancha, Grand Stand other than the programme name.

(iii) The user agency shall be responsible for any damage of any property inside and outside of the Maidan and further booking in favour of such agency shall not be considered in future if any damage is caused by them. The user Agency will be responsible for repair of the damage, if any, caused by them. If the repair is not carried out by the user agency at their cost and responsibility, caution money so deposited shall stand automatically forfeited in favour of the Tripura Sports Council.

(iv) Carrying of inflammable object, intoxicants, crackers and fireworks, are strictly prohibited inside the Maidan and premises.

(v) Parking of by-cycle, Motor cycles, car or preparation of hot beverage inside Maidan is also strictly prohibited.

(vi) The user Agency shall be responsible to show the seats to the Spectators/Guests in the galleries.

(vii) Smoking/ Alcohol inside the Maidan is strictly prohibited.

(viii) Tripura Sports Council shall in no way be held responsible if the performance of the function of the user agency is disrupted due to natural calamity, power failure or any unforeseen reason.

(ix) Prior to occupation of the Maidan the User Agency shall acknowledge receipt of every items, articles. Items/Articles so received shall be returned back to the Tripura Sports Council after the function is over.

(x) Caution money shall be refunded by the Tripura Sports Council subject to the conditions that every item/article of the premises of Maidan so received from the Tripura Sports Council by the user agency

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for use during performance of the function is duly returned to the Council in good condition and secondly original receipts of caution money issued by Tripura Sports Council surrendered to the office of Tripura Sports Council. If the receipt is lost or not produced for surrender, the caution money shall not be refunded and the same shall stand forfeited in favour of Tripura Sports Council. Moreover caution money shall have to be taken back from the office of the Tripura Sports Council within 3(three) days of completion of performance as per above stated procedure failing which the said caution money shall automatically stand forfeited in favour of Tripura Sporots Council .

(iii) Supply of any kind of foodstuff, tea and lunch pack inside the Maidan etc. is strictly prohibited.

(xii) No structure or construction materials for the purpose of utilization in any dramatic performance and any other function shall be stored inside or outside the Maidan.

(xiii) For any kind of public gathering by the Users Agencies, arrangement of drinking water shall have to be done by them.

(ix) Illumination of Maidan, if so required by any user Agency, shall be the responsibility of the user agency at their own cost and risk including provision for stand by generator during power failure.

#### 7. Cancellation of booking

(i) Booking of Maidan for Non Government programme shall be liable to be cancelled at any time for organization of Government programme if both the programmes are over lapped on same date. In such exigency rental and caution money shall be refunded against return of original receipt /receipts to the Non-Govt. users Agency.

(ii) If permission is accorded to use the Maidan on a particular date, and the User agency is not in a position to utilise facility, in that case the concerned party shall intimate the authority of their inability at least three days before the date of the commencement and half of the rent charge shall be deducted. Caution money will, however, be refunded in full.

(iii) If any User Agency cancels its programmes without prior notice of at least 48 hours before the programme, in that case the rental deposits shall not be refunded. Only caution money shall be refunded.

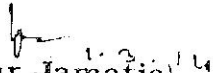
Power to Remove Difficulties

(i) If any difficulty arises in giving effect to the provision of these orders, Tripura Sports Council may by order make such provision, as appear to it to be necessary or expedient for removing the difficulties.

(ii) Tripura Sports Council shall have power to amend, modify these orders and issue supplementary notice, explanation and clarification for smooth implementation of these orders.

Encls: As stated

By order of Governor

  
(Kumar Jamatia)<sup>14</sup>  
Under Secretary  
Deptt. of Youth Affairs & Sports  
Government of Tripura.